
(2022) 04 CAT CK 0052
In the Central Administrative Tribunal
Case No : Original Application No. 390 Of 2022

Ashfeenajan

APPELLANT

Vs

Union Territory Of Jammu And Kashmir & Others

RESPONDENT

Date of Decision : 30-04-2022

Acts Referred:

Citation : (2022) 04 CAT CK 0052

Hon'ble Judges : Anand Mathur, Member (A); D.S. Mahra, Member (J)

Bench : Division Bench

Advocate : Sheikh Mustaq, Hakim Aman Ali

Final Decision : Disposed Of

Judgement

Anand Mathur, Member (A)

1. Mr. Sheikh Mustaq, learned counsel for the applicant and Mr. Hakim Aman Ali, learned counsel for the respondents are present.
2. Learned counsel for the applicant states that the applicant is aggrieved of non extension of inter-district transfer made qua the applicant on account of security reasons. Therefore, learned counsel for the applicant pleads for consideration of pending representation of the applicant dated 10.04.2022 whereby the applicant seeks permission from the respondents to perform her duties at the present place of posting.
3. He further submits that the applicant will be satisfied if the respondents are directed to decide the pending representation of the applicant by passing a Speaking order in a time bound manner.
4. In view of the limited payer made by learned counsel for the applicant, no useful purpose would be served by keeping this OA pending. Hence, without commenting anything on the merits of the case, the instant OA is disposed off with the direction to the respondents/competent authority to consider representation of the applicant dated 10.04.2022 by passing a Reasoned and

Speaking order within a period of four weeks from today. The order so passed shall be communicated to the applicant forthwith.

5. No costs.